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**(2018) 08 CHH CK 0126**  
**In the Chhattisgarh High Court**  
**Case No : Writ Petition (C) No. 2219 Of 2018**

Sanjay Bairagi

APPELLANT

Vs

Chhattisgarh State Information Commission And Ors

RESPONDENT

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**Date of Decision :** 08-08-2018

**Acts Referred:**

Right to Information Act, 2005 — Section 18(2)

**Citation :** (2018) 08 CHH CK 0126

**Hon'ble Judges :** Sanjay K. Agrawal, J

**Bench :** Single Bench

**Advocate :** D. Kushwaha, Avinash Singh

**Final Decision :** Disposed Of

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## Judgement

Sanjay K. Agrawal, J

1. Learned counsel for the petitioner would submit that petitioner has made representation before the respondent No. 1 under Section 18(2) of the

Right to Information Act, 2005 (for brevity, 'Act of 2005') on 08.06.2018 for compliance of the order dated 18.01.2018 that may be directed to be

considered and decided expeditiously.

2. I have heard learned counsel for the petitioner.

3. Be that as it may, the respondent No. 1 - State Information Commission is directed to consider and dispose of the petitioner's application filed under

Section 18(2) of the Act of 2005 expeditiously.

4. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).